

श्री मधु लिमये (बाका): अध्यक्ष महोदय . .

MR. SPEAKER: I have not received any names. The practice is that the names should have been sent earlier.

श्री मधु लिमये : इस सदन में उस दिन तय हुआ था कि रेलवे हड़ताल के संबंध में जो स्थिति है और टायर ट्यूब्स का जो मामला है उस पर समय निकालने के लिए बिजनेस एडवाइजरी कमेटी में चर्चा होगी लेकिन उस का कोई उल्लेख मैं इसमें नहीं देख रहा हूँ ।

अध्यक्ष महोदय : 2 मई को आयेंगा ।

The question is:

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 28th April, 1974."

*The motion was adopted.*

12.13 hrs.

#### MATTER UNDER RULE 377

##### REPORTED DETECTION OF SECRET MOBILE RADIO STATION IN MEGHALAYA

MR SPEAKER: Regarding matters to be raised under rule 377, I have received notices from different Members on the same matter. The notices are from Shri Vasant Sathe, Shri S. M. Banerjee, Shri Samar Guha, Prof. Madhu Dandavate and Shri Tarun Gogoi. The matter relates to the reported detection by the police of two powerful wireless transmitters-cum-receiving sets in Meghalaya which were being used as secret mobile radio stations.

I think the first Member who had given the notice can speak on behalf of all of them.

SHRI S. M. BANERJEE: (Kanpur): The usual practice is that two are allowed. So, I request that two Members may be allowed.

SHRI B. K. DASCHOWDHARY (Cooch-Behar): We have submitted a calling-attention-notice on this. It is a very serious matter. If you would ask the hon. Minister to make a statement on the calling-attention it would be better.

MR SPEAKER: I shall allow one from the Congress side and from the side of the Opposition.

SHRI S. M. BANERJEE: That is enough for the day.

MR SPEAKER: But this will not be a precedent.

SHRI S. M. BANERJEE: Always you have allowed two Members.

SHRI DINESH CHANDRA GOSWAMI (Gauhati). If you allow the matter to be raised under rule 377, then the call-attention may become barred.

MR SPEAKER: The demands of the Home Minister are coming up and the hon. Member can speak on those Demands.

SHRI VASANT SATHE (Akola): I want to invite the attention of the Government to a very serious matter that has been reported in today's newspapers about a secret mobile radio station in Meghalaya. The report says that the police are reported to have detected two powerful wireless transmitter cum receiving sets last week. The two seized sets were presumably used in a secret mobile radio station based somewhere on the inter-national boundary in Meghalaya. The sets have been technically examined and found capable of intercepting various broadcasting stations of the world. It further says that the police sources said here today that the intercepting capacity of the broadcasts of sets with high frequency was unlimited. The sets which bear markings of foreign manufacturers have a long range and are believed to have been used in clandestine activities by certain foreign powers in collusion with some anti-national elements in the

[Shri Vasant Sathe]

sensitive north-eastern region. The Meghalaya police have arrested a number of persons under the Defence of India Rules and are making investigations.

Sir, you may recall that a few days back, during a debate in this House we had also said that there is a great deal of anti-national activity going on in this part of the country both by agents who masquerade under the garb of MRA and other organisations—

AN HON. MEMBER Anand Marg.

SHRI VASANT SATHE: I do not know. He may be knowing better. It may be Anand Marg or BBC or Vajpayee Broadcasting Station or anything else for that matter—China, or any other country. I do not know.

AN HON. MEMBER CIA

SHRI VASANT SATHE: And CIA as well. Now, I would like to know from the Government one thing. I would in fact request for a full statement as to what steps the Government are taking to see that these activities are checked in good time, because now, to have such powerful stations—we have only found two and there may be many more—and if the entire border is thus infested by large radio intercepting stations and sets, it is definitely a very serious matter from the security point of view. Therefore, I would like the Government to make a statement and allay the apprehensions in the mind of the people of this country.

श्री एस० एम० बनर्जी : अध्यक्ष महोदय, सबसे पहले जब मैं ने यह खबर पढ़ी तो मेरा ध्यान फीरन गया जब सदन में यह कहा गया था कि जनसच भी कोई पावरफुल रेडियो स्टेशन, मोबाइल स्टेशन बना रहा है लेकिन फिर मैंने ख्याल किया यह हो नहीं सकता है क्यों कि वे शुरू भी करना चाहें तो मेघालय में क्यों करेंगे।

श्री अटल बिहारी वाजपेयी (स्वातंत्र्य) : हम तो कानपुर से शुरू करेंगे।

श्री एस० एम० बनर्जी : इसको पढ़कर एक चीज साफ हो चुकी है कि इसमें विदेशी हाथ जरूर है। मारल रिश्चामिंट का नाम मेरे मित्र साठे जी ने अभी लिया है। यह सी आई ए की एक्टिविटीज छा चुकी हैं, माने या न माने, मंत्री जी को जानकारी हो या न हो या शायद वे सदन को बताना न चाहें वह दूसरी बात है लेकिन यह है जरूर। मैं समझती हूँ आज एक तरफ तो यह रेडियो स्टेशन जिसके मेट्रन मेघालय में पकड़े गए और दूसरी तरफ इंडियन मोशन में क्या हो रहा है? अमेरिकन प्लेन्स बीइते हैं हमारे जहाजों के साथ, हमारे इंडियन शिप्स के ऊपर घूम रहे हैं और मासूम नहीं वहाँ क्या होने वाला है। मैं कहूँगा कि इस चीज की जानकारी करें कि आया यह वाकई मे मामूली घटना है या इसके पीछे कोई विदेशी साजिश है। मैं कहना चाहता हूँ कि आज भी जो एसोसिएशन कन्वन्शन और दूसरे नाम से काम रहे हैं वह उनकी मरपरगुती में है और काफी पैसा उन पर बहाया जा रहा है। इस मौके पर जब कि देश में तमाम ऐसी शक्तियाँ हैं जो अमेरिका की मदद करना चाहती हैं तो इस सब में कोई जानकारी हो वह स्टेटमेंट सदन में सरकार दे। आज हम होम मिनिस्ट्री डिस्कस करने जा रहे हैं, वह तफसील के साथ बतायें कि इसमें सी आई ए का हाथ है या नहीं और सी बी आई से इसकी इन्वायरी जरूर करे ताकि उचित कार्यवाही हो सके।

MR SPEAKER: Has the Minister to say anything?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKER DIKSHIT): I am not in a position immediately to say anything at this stage.

MR SPEAKER: Later on?

SHRI UMA SHANKAR DIKSHIT: I shall examine it.

**SHRI SEZHIYAN (Kumbakonam):** I have sent a note to you. On 25 April I raised, with your permission, under rule 377, a matter concerning a grave lapse on the part of the Government is not passing the Pondicherry budget in time. At that time I pointed out that these things should have been passed by 31st March. It was a lapse on the part of the Government. They have not fulfilled their responsibility. You were kind enough to remark on that day. The Minister will examine this matter and come out with a statement either just now or later on." This happened on 23 April. It did not happen 'just now'; it has not happened so far. How long would they take on this? Is it not contempt of the House to remain silent like this? If they say that because the Finance Minister is not here and therefore the entire work of the Finance Ministry has come to a standstill, it is a poor reflection on their working.

**SHRI K. RAGHU RAMAIAH:** The Finance Minister is very much here today and he has told me that he will make a statement on the 2nd 1st is a holiday.

**SHRI SEZHIYAN:** If he is going to make a prepared statement, will it be possible to give us a statement beforehand?

**MR. SPEAKER:** I am not aware of that; you have given the suggestion.

**SHRI DINESH CHANDRA GOSWAMI:** Today the demands are going to be guillotined and we have no opportunity of discussing the working of the External Affairs Ministry. Many important events have taken place such as the Tripartite agreement. Some discussion should be there either under rule 193 or some other rule.

**MR. SPEAKER:** You may talk to them, not to me.

**श्री अटल बिहारी वाजपेयी:** अध्यक्ष जी, माननीय गोस्वामी जी में जो सुझाव दिया है

कि इंटर्नेशनल मिचुएशन पर अलग से डिस्कशन कर सकते हैं, यह उचित ही है।

**अध्यक्ष महोदय:** हम ने तो रखा था, लेकिन श्री वातो में सांग वक्त चला गया। और जब चला जाता है तो आप खड़े हो जाते हैं कि भाया क्यों नहीं। दोनों तर्क-वादम न रखा करे। वक्त के पाबन्ध रहा करें ताकि वह चीज आ सके।

**श्री बंसल साठे:** किसी दूसरे फ़ॉर्म में आ सकता है। अभी तो दस दिन और पानियामेंट चलेगी।

**अध्यक्ष महोदय:** यह तो बिजनेस एडवाइजरी कमेटी जाने।

**श्री अटल बिहारी वाजपेयी:** अध्यक्ष महोदय जी उम दिन आप कुर्सी पर नहीं थे जब माननीय मधु लिखये जी ने और मैंने गुजरात का मामला उठाया था कि अगर गुजरात की और पांडिचेरी की विधान सभाओं का चुनाव नहीं होता तो राष्ट्रपति के चुनाव के लिये एलेक्टोरल कॉलेज कमप्लीट नहीं होगा। और हमने कहा था कि बिधिमन्त्री इस बारे में ध्यान दे, सुप्रीम कोर्ट की राय ली जाये।

**अध्यक्ष महोदय:** वह जल्दी देने वाले हैं उन्होंने मुझे एक्कोरेस दिया है कि वह स्टेटमेंट देने वाले हैं।

**श्री मधु लिखये:** (बाका अध्यक्ष महोदय और श्री कानून मन्त्रालय के मामले दो मामले अग्रे में पड़े हैं। गुजरात विधान सभा को बिना राष्ट्रपति से पूछे किया जो बखान्त किया गया है....

**अध्यक्ष महोदय:** मैं आप में यही कहने वाला था कि जितनी पुरानी चीजें हैं यह सब उन से मैं पूछ रहा हूँ कितनी बेर है, क्या है सब देख कर आप को बताऊंगा।

श्री मधु लिखये : अब तक में ने 10 पत्र लिखे होंगे।

अध्यक्ष महोदय : पत्र तो बहुत आते हैं, मैं क्या बताऊँ।

श्री मधु लिखये : कानून मंत्रालय आलस्य में डूब गया है। बातों का जवाब नहीं दे रहा है।

अध्यक्ष महोदय : आप जोग में न आइये आप कम उम्र के हैं इसलिए आप को ज्यादा जोश आता है। मुझे जोश न दिनाइये।

12.24 hrs.

DEMANDS FOR GRANTS, 1974-75—  
Contd.

MINISTRY OF HOME AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand Nos. 45 to 56 relating to the Ministry of Home Affairs which can be discussed till 6 P.M. when guillotine will take place.

Hon. Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved.

DEMAND No. 45—*Ministry of Home Affairs*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Home Affairs'."

DEMAND No. 46—*Cabinet*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 88,47,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Cabinet'."

DEMAND No. 47—*Department of Personnel and Administrative Reforms*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,63,44,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Personnel and Administrative Reforms'."

DEMAND No. 48—*Police*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 133,45,27,000 on Revenue Account and not exceeding Rs. 2,29,27,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Police'."

DEMAND No. 49—*Census*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Census'."